

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) From the Narora Atomic Power Station onwards, all the nuclear power plants have a separate control room dedicated to emergency instrumentation, which permit monitoring and operation of essential equipment even if the main control room becomes inaccessible in an emergency. Such dedicated supplementary control rooms are also being retrofitted in the nuclear power stations built earlier to the Narora Station in a phased manner.

(b) and (c). No, Sir. The reactors are operated with a team of qualified and licensed technical staff consisting of a senior shift engineer, junior shift engineer and supervisors. All the panels in the control room are close to each other and the main ones are separately manned. The design of control system is such that all emergency safety operations are performed automatically, without any need for operator intervention for at least 10 minutes. Continuous indication of status of all safety related systems are available in the control room. As such in the case of malfunctioning of the plant, the plant operator is not required to run from panel to panel to take corrective measures.

#### SSC Examination

807. SHRI RAMASHRAY PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the Staff Selection Commission had held the written examinations for the post of Investigators 1996, and the Assistants (Preliminary) Grade 1995, on January 7, 1996 and January 1, 1996 respectively;

(b) if so, whether a large number of applicants were not allowed to sit in the examinations as they could produce only provisional certificates;

(c) if so, the facts thereof; and

(d) the action being taken to mete out justice to these applicants?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) These

two examinations were held on January, 7, 1996 and January 28, 1996 respectively.

(b) and (c). The Staff Selection Commission has accepted the provisional certificates issued by the competent authorities including University Authorities as proof for possession of required Educational Qualification. However, the Provisional Certificates issued by the College authorities were not accepted.

(d) On the basis of some representations received in this regard matter is being reviewed in consultation with the Commission.

[Translation]

#### Lok Adalats

808. SHRI KHELAN RAM JANGDE :  
SHRI LALL BABU RAI :

Will the PRIME MINISTER be pleased to state :

(a) the number of Lok Adalats organised in the country during the last three years, State-wise;

(b) the number of cases settled in these Adalats and compensation given as a result of the decisions taken therein during the period, State-wise;

(c) the effective measures taken/proposed to be taken by the Government for expeditious disposal of pending cases;

(d) whether the participation of the Voluntary Organisations is ensured in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). The information is readily available upto 1994. For the year 1995 and upto the end of January, 1996, the information is being obtained from the State Legal Aid & Advice Boards and on its receipt from the Boards it would be laid on the Table of the House.

(c) The Legal Service Authorities Act has come into force w.e.f. November 9, 1995. The Executive Chairman of the National Legal Services Authority addressed letters to the Chief Secretaries of the State Governments and the Chief Justices of the respective High Courts requesting to constitute

State Authorities etc. Only five States so far have done it. Chief Justice of India and Patron-in-Chief, National Legal Services Authority also wrote personal letters to the Chief Ministers and the Chief Justices of the rest of the States. Response for the enforcement of the Act is awaited. Unless the Act is enforced, the Authorities cannot become functional.

(d) and (e). Participation of voluntary organisations is ensured in the Lok Adalat system and also in Legal Literacy and Legal Awareness programmes.

[English]

### Crash of MIG-27

809. SHRI SATYA DEO SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether two MIG-27 combat aircraft crashed near Loni and Morati village on September 18, 1995 and December 20, 1995 respectively;

(b) if so, whether the Government have conducted any inquiry into these air-crashes;

(c) if so, the details thereof;

(d) the details regarding loss of lives and property as a result thereof; and

(e) the measures adopted to check the recurrence of such accidents?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). Yes, Sir. Both aircraft crashed due to bird strike resulting in engine flame out.

(d) There has been no loss of life. However, damage to crop and property has been assessed as Rs. 17,670 only.

(e) Necessary measures have been taken in consultation with Ministries of Urban Development, Agriculture and the concerned State Government for modernisation of slaughter houses, carcass utilisation centres and for sanitation of area around airfields to reduce bird activity.

### Trade Mission to African Countries

810. SHRI JAGAT VIR SINGH DRONA : Will the Minister of INDUSTRY be pleased to state :

(a) whether 21 member Trade Mission was on tour, from June 27 to July 19, 1995 to African countries;

(b) if so, the aims and objects of this mission; and

(c) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) to (c). There was no officially sponsored Trade Mission to African countries from June 27 to July 19, 1995. However, Confederation of Indian Industry has informed us that in June 1995 they sent a mission of Chief Executive Officers of various companies to Mauritius and Uganda with a view to enhance business cooperation with those countries. During the Uganda visit, Confederation of Indian Industry signed MOUs with Ugandan Manufacturers Association and Uganda Investment Authority for furthering cooperation with their country.

### Casualties in Pakistan occupied Kashmir

811. SHRI BALRAJ PASSI :  
SHRI SHRAVAN KUMAR PATEL :

Will the PRIME MINISTER be pleased to state :

(a) whether Pakistan has alleged that some civilian casualties were caused in Pakistan occupied Kashmir due to recent rocket attack by Indian forces; and

(b) if so, the facts thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). On 27th January 1996, Pakistani media and other agencies incorrectly reported that a part of a mosque in Kahuta village in POK had been damaged by rocket fire from the Indian side and that a number of civilian casualties had occurred.

No rockets had been fired by Indian troops. The allegations were categorically and specifically denied by the Government of India.